

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A,
Principal District and Sessions Judge,
Perambalur.**

Monday, this the 22nd day of June, 2020.

E. Bail No.199/2020,

Yuvaraj @ Dani, 28/20,
S/o.Kumar,
M.G.R.Nagar,
Magaral Koduvalli Post,
Thiruvallur Tk., & Dt.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
Perambalur P.S.
Cr.No.82/2020.
Offence U/S.457, 380 IPC.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.A.P.Swamy, P.Krishna Arjun, S.Mohamed Ismail and V.Vijayan, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

ORDER

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioner for the offence U/S.457, 380 IPC.

The learned Counsel for the petitioner submitted that the alleged date of occurrence was on 30.01.2020 and FIR was registered on 02.02.2020 and it is a put up case and he has not committed any such alleged offence and the petitioner was already released on bail by this Court and the petitioner is a newly married and his wife is six month pregnant and if he is released on anticipatory bail, he is ready

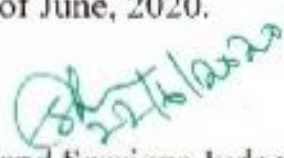
to furnish sufficient sureties and to abide the conditions which are imposed by this Court and undertake to pay the court fee at the time of surety and he has not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused is seeking for anticipatory bail.

The learned Public Prosecutor argued that the investigation is not yet completed, 11 cases are pending against the accused which are theft, robbery. Moreover originally he was in the district of Thiruvallur if he is released on anticipatory bail, he may be absconded and entire proceedings to be hurdle hence petition may be dismissed.

The petitioner's Counsel argued that all the cases are put up cases, only the petitioner came to go for work the police foisted a false case against him, illegal custody for the past 77 days, this Court granted bail in F. Bail No.118/2020, on 04.06.2020 and in E.Bail No.128/2020, on 10.06.2020 respectively, his wife is 6 month pregnant considering the circumstances, anticipatory bail may be granted.

On perusal of the records, the petitioner already filed mandatory bail application before the lower court after 77 days this Court granting bail. Now the petitioner has come forwarded for seeking anticipatory bail. Totally 11 cases pending (excluded the present case) against the accused. The learned Public Prosecutor strongly opposed that if anticipatory bail is granted, he may be absconded and the entire proceedings will be hurdle to the investigation agency. Considering the same, this petition is dismissed.

Pronounced by me through email, this the 22nd day of June, 2020.


Principal District and Sessions Judge,
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR,**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A,
Principal District and Sessions Judge,
Perambalur.**

Monday, this the 22nd day of June, 2020.

E. Bail No.200/2020,

Yuvaraj @ Dani, 28/20,
S/o.Kumar,
M.G.R.Nagar,
Magaral Koduvalli Post,
Thiruvallur Tk., & Dt.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
Perambalur P.S.
Cr.No.335/2019.
Offence U/S.392 IPC.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.A.P.Swamy, P.Krishna Arjun, S.Mohamed Ismail and V.Vijayan, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

ORDER

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioner for the offence U/S.392 IPC.

The learned Counsel for the petitioner submitted that the alleged date of occurrence was on 13.05.2019 and FIR was registered on 20.05.2019 and it is a put up case and he has not committed any such alleged offence and the petitioner was already released on bail by this Court and the petitioner is a newly married and his

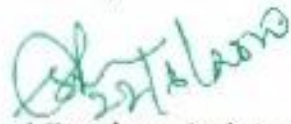
wife is six month pregnant and if he is released on anticipatory bail, he is ready to furnish sufficient sureties and to abide the conditions which are imposed by this Court and undertake to pay the court fee at the time of surety and he has not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused is seeking for anticipatory bail.

The learned Public Prosecutor argued that the investigation is not yet completed, 11 cases are pending against the accused which are theft, robbery. Moreover originally he was in the district of Thiruvallur if he is released on anticipatory bail, he may be absconded and entire proceedings to be hurdle hence petition may be dismissed.

The petitioner's Counsel argued that all the cases are put up cases, only the petitioner came to go for work the police foisted a false case against him, illegal custody for the past 77 days, this Court granted bail in E. Bail No.118/2020, on 04.06.2020 and in E.Bail No.128/2020, on 10.06.2020 respectively, his wife is 6 month pregnant considering the circumstances, anticipatory bail may be granted.

On perusal of the records, the petitioner already filed mandatory bail application before the lower court after 77 days this Court granting bail. Now the petitioner has come forwarded for seeking anticipatory bail. Totally 11 cases pending (excluded the present case) against the accused. The learned Public Prosecutor strongly opposed that if anticipatory bail is granted, he may be absconded and the entire proceedings will be hurdle to the investigation agency. Considering the same, this petition is dismissed.

Pronounced by me through email, this the 22nd day of June, 2020.


Principal District and Sessions Judge,
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR,**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A,
Principal District and Sessions Judge,
Perambalur.**

Monday, this the 22nd day of June, 2020.

E. Bail No.196/2020.

Yuvaraj @ Dani, 28/20,
S/o.Kumar,
M.G.R.Nagar,
Magaral Koduvalli Post,
Thiruvallur Tk., & Dt.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
Perambalur P.S.
Cr.No.49/2020.
Offence U/S.379 IPC.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.A.P.Swamy, P.Krishna Arjun, S.Mohamed Ismail and V.Vijayan, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

ORDER

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioner for the offence U/S.379 IPC.

The learned Counsel for the petitioner submitted that the alleged date of occurrence was on 18.01.2020 and FIR was registered on 19.01.2020 and it is a put up case and he has not committed any such alleged offence and the petitioner was already released on bail by this Court and the petitioner is a newly married and his


wife is six month pregnant and if he is released on anticipatory bail, he is ready to furnish sufficient sureties and to abide the conditions which are imposed by this Court and undertake to pay the court fee at the time of surety and he has not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused is seeking for anticipatory bail.

The learned Public Prosecutor argued that the investigation is not yet completed, 11 cases are pending against the accused which are theft, robbery. Moreover originally he was in the district of Thiruvallur if he is released on anticipatory bail, he may be absconded and entire proceedings to be hurdle hence petition may be dismissed.

The petitioner's Counsel argued that all the cases are put up cases, only the petitioner came to go for work the police foisted a false case against him, illegal custody for the past 77 days, this Court granted bail in E. Bail No.118/2020, on 04.06.2020 and in E.Bail No.128/2020, on 10.06.2020 respectively, his wife is 6 month pregnant considering the circumstances, anticipatory bail may be granted.

On perusal of the records, the petitioner already filed mandatory bail application before the lower court after 77 days this Court granting bail. Now the petitioner has come forwarded for seeking anticipatory bail. Totally 11 cases pending (excluded the present case) against the accused. The learned Public Prosecutor strongly opposed that if anticipatory bail is granted, he may be absconded and the entire proceedings will be hurdle to the investigation agency. Considering the same, this petition is dismissed.

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Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A,
Principal District and Sessions Judge,
Perambalur.**

Monday, this the 22nd day of June, 2020.

E. Bail No.194/2020.

Yuvaraj @ Dani, 28/20,
S/o.Kumar,
M.G.R.Nagar,
Magaral Koduvalli Post,
Thiruvallur Tk., & Dt.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
Perambalur P.S.
Cr.No.60/2020.
Offence U/S.457 & 380 IPC.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.A.P.Swamy, P.Krishna Arjun, S.Mohamed Ismail and V.Vijayan, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

ORDER

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioner for the offence U/S.457 & 380 IPC.

The learned Counsel for the petitioner submitted that the alleged date of occurrence was on 23.01.2020 and FIR was registered on 24.01.2020 and it is a put up case and he has not committed any such alleged offence and the petitioner was already released on bail by this Court and the petitioner is a newly married and his wife is six month pregnant and if he is released on anticipatory bail, he is ready to furnish sufficient sureties and to abide the conditions which are imposed by this

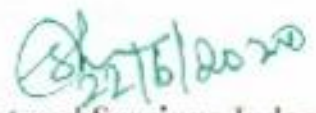
Court and undertake to pay the court fee at the time of surety and he has not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused is seeking for anticipatory bail.

The learned Public Prosecutor argued that the investigation is not yet completed, 11 cases are pending against the accused which are theft, robbery. Moreover originally he was in the district of Thiruvallur if he is released on anticipatory bail, he may be absconded and entire proceedings to be hurdle hence petition may be dismissed.

The petitioner's Counsel argued that all the cases are put up cases, only the petitioner came to go for work the police foisted a false case against him, illegal custody for the past 77 days, this Court granted bail in B. Bail No.118/2020, on 04.06.2020 and in E.Bail No.128/2020, on 10.06.2020 respectively, his wife is 6 month pregnant considering the circumstances, anticipatory bail may be granted.

On perusal of the records, the petitioner already filed mandatory bail application before the lower court after 77 days this Court granting bail. Now the petitioner has come forwarded for seeking anticipatory bail. Totally 11 cases pending (excluded the present case) against the accused. The learned Public Prosecutor strongly opposed that if anticipatory bail is granted, he may be absconded and the entire proceedings will be hurdle to the investigation agency. Considering the same, this petition is dismissed.

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